

- only after the position crystallises.
- iii) Provision for canteen facility for contract labour is the responsibility of the contractors. Management has provided building for canteen for contract labour to be managed by the contractors. All contract labourers are expected to avail this facility.
- iv) The training period of apprentices cannot be made the subject matter of industrial disputes.
- v) There has not been any reduction in the staff and in fact the management is filling up vacancies.
- vi) Action against manager for alleged misbehaviour cannot be the subject of industrial dispute.
- vii) The dispute regarding withdrawal of privileges was raised earlier by the Union and already covered by the conciliation failure report which has been disposed off by the Government of Orissa.

(a) the measures adopted by Government to solve the prevailing serious drinking water problem in Banda, Hamirpur, Jhansi, Jalaun, Lalitpur and Allahabad districts in Bundelkhand division in Uttar Pradesh and Rewa, Satna, Chhatarpur and Tikamgarh districts of Madhya Pradesh;

(b) whether supply of drinking water has been ensured through bullock carts, truck tankers, tractors and trains as a temporary solution of the problem and if not, the reasons therefor;

(c) whether arrangements have been made to instal hand pumps on a large scale;

(d) whether Government have formulated any new comprehensive schemes for the permanent solution of the problem and if so, the time by which these schemes are likely to be completed; and

(e) if not, the time by which such schemes will be formulated and implemented?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) The measures adopted by the Government include conservation of water, tapping of ground water, deepening and cleaning of wells, blasting of tubewells, providing deep tube wells with with hand pumps/ power pumps.

[*Translation*]

Drinking Water Problem in Uttar Pradesh and Madhya Pradesh

2743. SHRI RAM SAJIWAN: Will the Minister of AGRICULTURE be pleased to state:

In addition, following schemes for urban water supply have also been technically approved by Government of India:—

1. Jhansi-Babina Water Supply project in Uttar Pradesh at an estimated cost of Rs. 67.26 crores.

2. Chattarpur Water Supply Scheme in Madhya Pradesh at an estimated cost of Rs. 14.28 crores.
3. Satna Water Supply Scheme in Madhya Pradesh at an estimated cost of Rs. 3.688 crores.
4. Rewa Water Supply project in Madhya Pradesh at an estimated cost of Rs. 5.29 crores.

Government of India had also approved ceiling of expenditure of Rs. 7.902 crores to the State of Uttar Pradesh towards drought relief assistance for making drinking water supply arrangements in the scarcity affected areas of the State for period during 31.3.1990. Similarly, ceiling of expenditure of Rs. 8.54 crores was approved to the State of Madhya Pradesh for the period December, 1989 to March, 1990.

(b) Yes, Sir.

(c) Yes, Sir.

(d) and (e). Comprehensive schemes for sustained supply of safe drinking water in rural areas are formulated and implemented under the State Sector Minimum Needs Programme, Centrally Sponsored Accelerated Rural Water Supply Programme. The Mini Mission project areas of Shahdol, Jhabua and Rajgarh in Madhya Pradesh and Sultanpur, Mirzapur, Agra and Unnao in Uttar Pradesh have been taken up under the National Drinking Water Mission. All the problem villages (PVs) are likely to be covered either partially or fully in Madhya Pradesh by 31.3.1990 except 155 PVs which are likely to be covered during 1990-91. As regards Uttar Pradesh, except 755 problem villages in the 4 hilly districts, all other problem villages are likely to be covered fully or partially with the safe drinking water facilities

by the end of the Seventh Plan. The problem villages which will spill over to the VIII Plan in Uttar Pradesh are likely to be covered in the first two years of the VIII Plan.

[English]

Review of Working of Central Police Organisations

2744. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to undertake a review of working of all Central Police Organisations with a view to streamlining and rationalising these organisations;

(b) if so, the details thereof; and

(c) the time by which such reviews are likely to be completed?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (c). Review of the functioning of Police Organisations is an ongoing process. Measures to make the Organisations more effective are taken as and when necessary. There is no proposal to undertake a special review.

Armed Gangs from Sri Lanka in Tamil Nadu

2745. SHRI P.M. SAYEED:
SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that some armed gangs from Sri Lanka have